

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:838

ANSWERED ON:27.11.2012

CRIME CASES

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Naik Dr. Sanjeev Ganesh;Paranjpe Shri Anand Prakash;Patil Shri Sanjay Dina

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether according to the National Crime Records Bureau, incidents of violent crimes are on the rise in the country;
- (b) if so, the details thereof including the total number of such cases reported during each of the last two years and the current year, crime-wise, State-wise;
- (c) whether the Government has conducted any study to find out the factors leading to these crimes;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the corrective measures taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (b) : As per the available information, the details of the State/UT-wise and crime-wise details of cases reported, cases charge-sheeted, cases convicted, number of persons arrested, persons charge-sheeted and persons convicted under IPC crimes during 2009-2011 are attached at Annexure-I.

(c) to (d): Yes Madam, there are many studies undertaken to ascertain the factors leading to occurrence of various violent crimes, which are attached at Annexure-II.

(e): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Crime against Women has been issued on 4-9-2009, Advisory on crime against children has been issued on 14th July 2010, Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010, Advisory on Preventing & Combating Cyber Crime against Children has been issued on 4th January 2012 and Advisory on preventing and combating Human Trafficking in India has been issued on 1st May 2012.